NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

:TCP/57/2016

NAME OF THE PETITIONER(S)

: T.O. Abraham

NAME OF THE RESPONDENT(S)

:Cavunal Rubber Estates (P) Limited and 5 others

UNDER SECTION

: 111, 397/398, 402, 403, 406 and Schedule XI

S.No. Name (in Capital)

Represented by

Signature

M. v.P. Saivil

1- 7-JEYA SABARE ESWARA

KNS Law Clambor

J. JEYA SABARE ESWARA

R3

Counter De Petitioner

2. M.P. Saivihani Mr Han Shan Kanmani

<u>ORDER</u>

Shri T V P Sai Vihari, counsel for petitioner present. Shri J Jeyasabare Eswaran, counsel for R3 present. Counsel for petitioner submitted that the notice sent to R6 returned unserved with an acknowledgement 'address moved'. He is directed to cause service of notice to R6 by way of publication in newspaper in vernacular language and one in English having wider circulation in the District in which the office of the company is situated and file an affidavit by the next date of hearing alongwith proof of advertisement. Time extended at request. Put up on 20.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq) Member (Judicial) (K.Anantha Padmanabha Swamy) Member (Judicial)